

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

EXCISE APPEAL NO. 1068 OF 2009

[Arising out of the Order-in-Original No. 24/2008 dated 22/12/2008 passed by The Commissioner, Central Excise, New Delhi – 110 002.]

M/s Supreme Trading Co.,

.....Appellant

83, Khanna Market, Tis Hazari,
New Delhi – 110 054.
(Through Shri Ravi Singhal, Proprietor).

Versus

The Commissioner of Central Excise,

....Respondent

Delhi – I, C.R. Bldg., I.P. Estate,
New Delhi – 110 002.

APPEARANCE:

Shri Aditya Kumar, Advocate for the appellant.

Shri Bhagwat Dayal, Authorized Representative for the
Department

CORAM:

HON'BLE JUSTICE MR. DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 28.05.2025

DATE OF DECISION: 01.08.2025

P.V. SUBBA RAO

Appeal is allowed. For order see order of date in Excise

Appeal No. 1067 of 2009.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**